

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.546/95

Monday, this the 13th day of November, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

T Susanna,  
Part Time Sweeper,  
Thycaud Head Post Office,  
Trivandrum. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Superintendent of Post Offices,  
Trivandrum South Division,  
Trivandrum-695 014.
2. The Chief Post Master General,  
Kerala Circle, Trivandrum-695 033.
3. Union of India represented by  
its Secretary, Ministry of Communications,  
New Delhi. - Respondents

By Advocate Mr James Kurian, Additional Central Government  
Standing Counsel

The application having been heard on 13.11.95 the Tribunal  
on the same day delivered the following:

O R D E R

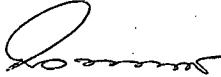
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who has worked in the department for 17(seventeen) years seeks a declaration that she is entitled to be granted temporary status with effect from 29.11.89 and consequential benefits. Counsel for applicant submitted that the department considered similar cases - of the applicants in O.A.1599/93, OA.764/94 and O.A.1301/94 - and granted temporary status. During the course of arguments, Shri James Kurian standing

counsel for respondents submitted, rightly and fairly, that the case of applicant will also be considered by department like the cases of applicants in O.A.1599/93, OA.764/94 and O.A.1301/94. The counsel and the department have taken the correct stand. The submission is recorded and respondents will consider the claims of applicant and pass a speaking order thereon within three months from today. A6 order is quashed to enable the respondents to take an appropriate decision.

2. Application is disposed of as aforesaid. No costs.

Dated, the 13th day of November, 1995.

  
SP BISWAS

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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